Government of Himachal Pradesh, Department of Health & Family welfare, H.P.

## OFFICE ORDER

No. HSR-H(FSSA) Notification 989/2020-

Sectorate Health Safety & Regulation Shimla-2:

Dated: 14, 4, 2020

WHEREAS, the World Health Organization (WHO) has declared the outbreak of COVID-19 as pandemic. It is necessary to take effective step to prevent further spread of COVID-19.

WHEREAS, the Indian Council of Medical Research (ICMR). Department of Health Research, Government of India has issued an appeal to the general public namely "Not to consume and spit Smokeless Tobacco in public places during the COVID epidemic", as the Chewing of Smokeless Tobacco products, Pan Masala and areca nut (Supari) increases the production of Saliva followed by a very strong urge to spit.

WHEREAS, the spitting in public places could enhance the spread of the Corona Virus (COVID -19).

WHEREAS, the Commissioner Food Safety, H.P vide Notification Number Health – C-(3)-4/2020 dated 6<sup>th</sup> April 2020 has already prohibited the manufacture, storage, distribution, sale of Gutka or Pan Masala, Scented/Chewing Pan Masala, Masheri, Zarda or any other products marketed separately to constitute a Gutka or Pan Masala as a final product (containing tobacco or nicotine), by whatsoever name called, whether packaged or un packaged and sold as one product, or through packaged in separate products, sold or distributed, in whole of Himachal Pradesh for a period of one year.

AND WHEREAS, keeping in view the appeal raised by the Indian Council of Medical Research (ICMR), Department of Health Research, Government of India and in exercise of the powers conferred by the Regulation 3 of the Himachal Pradesh Epidemic Disease (COVID-19) (Amendment) Regulations, 2020, Spitting of Chewing Smokeless Tobacco products, Pan Masala, areca nut (supari), sputum or non tobacco products etc or spitting in any manner, whatsoever in public places in the State of Himachal Pradesh is strictly prohibited during COVID-19 epidemic with immediate effect in public interest, failing which necessary action shall be initiated under Epidemic Disease Act, 1897, and also under various provisions of Indian Penal Code 1860 and Code of Criminal Procedure (CrPc).

Sh. R.D. Dhiman, IAS

Additional Chief Secretary (Health) to the Government of Himachal Pradesh.



## Copy for information and necessary action to:-

- The Private Secretary to the Chief Secretary (Health) to the Govt. of H.P. Shimla-2.
- The Private Secretary to the Addl. Chief Secretary (Health) to the Govt. of H.P. Shimla-2.
- The Private Secretary to the Special Secretary (Health) Cum Mission Director, National Health Mission, H.P. Shimla-2.
- 4. The Director General of Police . H.P.
- All Head of the Departments in Himachal Pradesh.
- All Deputy Commissioners in Himachal Pradesh.
- All Superintendents of Police in Himachal Pradesh.
- 8. All Chief Medical Officers in Himachal Pradesh.
- All Assistant Commissioners (Food Safety) in Himachal Pradesh.
- Programmer Directorate of Health Safety & Regulation with the directions to upload on the website of the Directorate.

11. Guard File.

Sh. R.D. Dhiman, IAS Additional Chief Secretary (Health) to the Government of Himachal Pradesh.